

THE PAYMENT OF SALARIES AND ALLOWANCES
(AMENDMENT) ACT, 1961

(Act 18 of 1961)

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ACT 18 OF 1961

THE PAYMENT OF SALARIES AND ALLOWANCES
(AMENDMENT) ACT, 1961 *

An Act further to amend the payment of Salaries and Allowances Act, 1951.

Preamble.—WHEREAS it is expedient further to amend the Payment of Salaries and Allowances Act, 1951 (Act XIV of 1951), for the purposes hereinafter appearing;

BE it enacted in the Twelfth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Payment of Salaries and Allowances (Amendment) Act, 1961.

(2) It shall be deemed to have come into force on the 18th day of April, 1961.

2. *Insertion of new section 7A.*—After section 7 of the Payment of Salaries and Allowances Act, 1951 (Act XIV of 1951), the following section shall be inserted, namely:—

“7A- *Salaries, Allowances, etc., of Deputy Speaker while performing duties of Speaker during vacancy of office of Speaker.*—Notwithstanding anything contained in this Act, while the office of Speaker is vacant and the duties of the office are performed by the Deputy Speaker as provided in clause (1) of article 180 of the Constitution of India, the Deputy Speaker shall, during the period he so performs such duties, be entitled to the salary and allowances and the use of furnished residence and conveyance, in the same manner, to the same extent and subject to the same conditions as the Speaker is entitled to under sections 4, 5, 6 and 7; and during the period aforesaid the Deputy Speaker shall not be entitled to the salary and allowances attached to the Office of Deputy Speaker.”

3. *Repeal.*—The payment of Salaries and Allowances (Amendment) Ordinance, 1961 (Ordinance No. 4 of 1961), is hereby repealed.

* Published in the Gazette Extraordinary dated 29th June, 1961.